

ANF 3 B-2

Application Form for Served From India Scheme (SFIS) for Net Foreign Exchange earnings in the year 2014-15

1.	Applicant Details:											
i	IEC No.											
ii	Name											
iii	Address											
iv	Telephone No											
v	Email ID											
2.	RCMC Details :											
i.	RCMC Number											
ii.	Valid upto	[dd-mm-yyyy]					--		--			
iii.	Issuing Authority											
iv.	Products / Services for which registered – in terms of main line of business											
3.	Category of Service as per Appendix 41											
4	Frequency of Application	Annual										
5.	Net Foreign Exchange Earned for rendering of Service From India to outside India or in India											
	Supply of eligible Service by Service Provider	Gross Foreign Exchange earned in US\$	Total expenses/ payment/ remittances of Foreign Exchange in US \$*	Net Foreign Exchange earned* in US \$								
		1	2	3 (1-2)								
i.	Supply of a 'service' from India to any other country under Para 9.53 (i) of FTP.	(As per Total of col. 6 of Annexure- A)										
ii.	Supply of a 'service' from India to service consumer of any other country in India under Para 9.53(ii) of FTP.	(As per Total of col. 6 of Annexure- B)										
iii.	Supply of a 'service' from India through commercial or physical presence in territory of any other country under Para 9.53(iii) of FTP.	(As per Total of col. 6 of Annexure- C)										
iv.	Supply of a 'service' in India relating to exports paid in free foreign exchange or in Indian Rupees which are otherwise considered as having been paid for in free foreign exchange by RBI, under Para 9.53(iv) of FTP	(As per Total of col. 6 of Annexure- D)										
	Total		(As per Total of col. 6 of Annexure E)									
6	Exchange rate of US\$ to INR as on 01.04.2015											
7	Equivalent Net foreign exchange earned in INR (Net Foreign Exchange earning in US \$ X exchange rate)											
Entitlement = 10% of Net Foreign Exchange earned (Rs)												

8	Port of Registration (for purpose of imports):	
9	Number of Split Certificates required (in multiples of Rs.5.00 lakh each)	
10	Application Submission Details (In case of electronically submitted applications)	
	i. ECOM Reference Number	
	ii. Date of Submission on Server	
	iii. Name of Regional Authority to which submitted	
	iv. File Number as generated	
v. Date on which File Number was generated		

* *Net Foreign Exchange = Gross Earnings of Foreign Exchange minus Total expenses /payment/remittances of Foreign Exchange including those incurred on Capital Goods by the IEC holder, relating to service sector in Financial year.*

If the IEC holder is a manufacturer of goods as well as service provider, then the foreign exchange earnings and Total expenses/payment /remittances for calculation of entitlement shall be for service sector only.

DECLARATION / UNDERTAKING

1. I / We hereby certify that:

- (i) that particulars and statements made in this application are true and correct and nothing has been concealed or held therefrom. I/We fully understand that any information furnished in the application if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- (ii) that under Foreign Trade (Development and Regulation) Act (FTDR Act) 1992, my/our firm / company has not been debarred from undertaking any export import business or activity by way of suspension or cancellation of IEC number.
- (iii) that my/our firm / company has not defaulted from export obligation under any provisions of FTP and has not been placed under the Denied Entity List (DEL).
- (iv) that foreign exchange earned on account of services rendered from India alone in terms of Para 9.53 of FTP has been taken into account for this application under SFIS as per Para 3.12 of [FTP 2009-14](#) and these do not fall under any category or service which are not eligible as per Para 3.6.1 of HBP v1 2009-14.

2. I / We undertake to abide by provisions of FT (D&R) Act, 1992, as amended in 2010, the Rules and Orders framed thereunder, FTP and HBPv1 2009-14.

3. I/We hereby certify that I am / we are authorized to verify and sign this declaration as per Paragraph 9.9 of FTP.

Signature of the Applicant												
Name												
Designation												
Official Address	Flat/Plot/Block No											
	Street/Area/Locality											
	City											
	State											
	PIN Code											
Telephone No.	Country											
	Code ----- Area Code ----- Phone number											
Fax No.												
Email												

Place:		
Date:		
Documents to be submitted:	i.	One Copy of ANF 3B -2 with Annexures A to E duly filled up and signed
	ii.	CA / ICWA / CS certificate in format given in enclosure to ANF 3B-2 with Annexure A to E.
	iii.	Documentary evidence of earnings in Indian Rupees which are otherwise considered as having been paid for in free foreign exchange by RBI, if applicable.
Note: Each page of application has to be signed		

**CERTIFICATE OF CHARTERED ACCOUNTANT (CA) / COST AND WORKS
ACCOUNTANT (ICWA)/ COMPANY SECRETARY (CS)**

I have examined prescribed registers and also relevant records of M/s.....
.....having IEC number..... for period
..... and certify that:

1.	Bills, Invoices, Foreign Exchange Inward Remittance Certificates (FIRCs), Bank Realization Certificates, Certificate from international credit card companies, and evidences of foreign exchange earnings have been examined and verified by me.				
2.	Relevant records relating to Total expenses/payment/remittances of Foreign Exchange including those incurred on Capital Goods by the IEC holder, relating to service sector in Financial year, have been examined and verified by me.				
3.	Services for which benefits is claimed does not include ineligible services and remittances as listed under Para 3.6.1 of HBP v1 2009-14.				
4.	Neither I, nor any of my / our partners is a partner, director, or an employee of above-named entity, its Group companies or its associated concerns.				
5.	Details of Foreign Exchange Earned for Supply of Service From India to outside India or in India, (as certified in Annexure A to D) and Total expenses/payment/remittances of Foreign Exchange including those incurred on Capital Goods by the IEC holder, relating to service sector in Financial year, (as certified in Annexure E of this Certificate) for the period is as under:				
	Category of Service Provider	Sl. No. of Appendix 41 of HBP v1	Gross Foreign Exchange earned (in US\$)	Total expenses/ payment/remittances of Foreign Exchange* (in US\$)	Net Foreign Exchange earned* (in US\$)
			1	2	3(1-2)
a.	Para 9.53 (i) of FTP		As per Total of col. 6 of Annexure A		
b.	Para 9.53 (ii) of FTP		As per Total of col. 6 of Annexure B		
c.	Para 9.53 (iii) of FTP		As per Total of col. 6 of Annexure C		
d.	Para 9.53 (iv) of FTP		As per Total of col. 6 of Annexure D		
e.	Total	-		As per Total of col 6 of Annexure E	
6	Exchange rate of US\$ to INR as on 01.04.2015				
7	Equivalent Net foreign exchange earnings in INR (Net Foreign Exchange earned in US \$ X exchange rate)				

I fully understand that any statement made in this certificate, if proved incorrect or false, will render me liable to face any penal action or other consequences as may be prescribed in law or otherwise warranted.													
Signature of CA/ICWA/CS													
Name of the Signatory													
Designation													
Membership No.													
Official Address		Flat/Plot/Block No											
		Street/Area/Locality											
		City											
		State											
		PIN Code											
Telephone No.		Country											
		Code -----		Area Code -----				Phone Number					
Fax No.				--					--				
Email :													
Place:													
Date:													

* *Net Foreign Exchange = Gross Earnings of Foreign Exchange minus Total expenses /payment/remittances of Foreign Exchange including those incurred on Capital Goods by the IEC holder, relating to service sector in Financial year.*

If the IEC holder is a manufacturer of goods as well as service provider, then the foreign exchange earnings and Total expenses/payment /remittances for calculation of entitlement shall be for service sector only.

Annexure-A

Calculation of Foreign Exchange Earnings for services covered under per Para 9.53(i) of FTP

Sl. No.	Particulars	Date of Transaction	Earning in Free foreign Exchange (Amount in Currency of transaction)	Exchange rate on the date of transaction to convert in US \$	Equivalent in US \$ (i.e. 4X5)
1	2	3	4	5	6
Total					

Annexure-B

Calculation of Foreign Exchange Earnings for services covered under Para 9.53(ii) of FTP

Sl. No.	Particulars	Date of Transaction	Earning in Free foreign Exchange (Amount in Currency of transaction)	Exchange rate on the date of transaction to convert in US \$	Equivalent in US \$ (i.e. 4X5)
1	2	3	4	5	6
Total					

Annexure-C

Calculation of Foreign Exchange Earnings for services covered under Para 9.53(iii) of FTP

Sl. No.	Particulars	Date of Transaction	Earning in Free foreign Exchange (Amount in Currency of transaction)	Exchange rate on the date of transaction to convert in US \$	Equivalent in US \$ (i.e. 4X5)
1	2	3	4	5	6
Total					

Annexure-D

Calculation of Foreign Exchange Earnings for services covered under Para 9.53(iv) of FTP

Sl. No.	Particulars if any	Date of Transaction	Earnings in Free Foreign Exchange or in Indian Rupees which are otherwise considered as having been paid for in Free Foreign Exchange by RBI(Amount in Currency of transaction)	Exchange rate on the date of transaction to convert in US \$	Equivalent in US \$ (i.e. 4X5)
1	2	3	4	5	6
Total					

Annexure-E

Calculation of Total expenses /payment/remittances in the financial year

Sl. No.	Particulars	Date of transaction of expenses/payment /remittances	Amount of expenses in currency of transaction (please see instruction 3 below)	Exchange rate on Date of Transaction to convert in US \$	Equivalent in US \$ (i.e. 4X5)
1	2	3	4	5	6
Total					

Instruction for filling up Annexure A to E.

1. It is mandatory to fill all columns in Annexure A to E even if the amount is NIL.
2. Exchange rate for conversion shall be the rate as notified by Customs for the month.
3. Expenses for the purpose of Annexure E shall mean Total expenses /payment/remittances of Foreign Exchange including those incurred on Capital Goods by the IEC holder, relating to service sector in Financial Year.

If the IEC holder is a manufacturer of goods as well as service provider, then the foreign exchange earnings and Total expenses/payment /remittances for calculation of entitlement shall be for service sector only.
